COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 228 OF 2014
APPEAL NO. 290 OF 2014 &
IA NO. 455 OF 2014 AND
APPEAL NO. 221 OF 2015 &
IA NOS. 359 OF 2015 & 1048 & 1105 OF 2017

Dated: 12th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 228 OF 2014

In the matter of:

Silvassa Industries Association & Ors. ... Appellant(s)

Vs.

Joint Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Mukund P. Unni

Mr. Rohit Rao N.

Counsel for the Respondent(s) : Mr. Gaurav Mitra

Mr. Vishnu Sharma for R-3

Ms. Rita Kumar

for Mr. Sakesh Kumar for R-4

APPEAL NO. 290 OF 2014 & IA NO. 455 OF 2014

In the matter of:

Elegant Casting Pvt. Ltd. & Ors. ... Appellant(s)

Vs.

Joint Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Mukund P. Unni

Mr. Rohit Rao N.

Counsel for the Respondent(s) : ----

<u>APPEAL NO. 221 OF 2015 &</u> IA NOS. 359 OF 2015 & 1048 & 1105 OF 2017

In the matter of:

Silvassa Industries Association & Ors. ... Appellant(s)

Vs.

Joint Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Mukund P. Unni

Mr. Rohit Rao N.

Counsel for the Respondent(s) : Mr. Manoj Kaushik for R-1

Mr. Gaurav Mitra Mr. Vishnu Sharma Mr. Adarsh Rai

Mr. Naveen Hegde for R-3/Intervenor

ORDER

[IA No. 1105 OF 2017 in APPEAL NO. 221 OF 2015] [For Impleadment]

Heard learned counsel appearing for both the parties.

In the light of the statement made and reasoning given in the accompanying affidavit along with application, the IA, being IA No. 1105 of 2017, is allowed. The applicant is permitted to be impleaded as a party/Respondent No.3 in Appeal No. 221 of 2015.

APPEAL NO. 221 OF 2015

The learned counsel for the Appellant is permitted to carry out necessary amendment in the cause title of the Appeal Memo immediately.

Further, the learned counsel appearing for the proposed Respondent No.3 seeking four week's time to file the reply to the main appeal.

The submission made by the learned counsel appearing for third respondent, at supra, place on record.

The learned counsel appearing for third Respondent is permitted to file reply to the main appeal on or before 12.01.2018 after duly serving copy to the other side.

Post these appeals for hearing on <u>23.01.2018</u>, as agreed by the learned counsel appearing for the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

js/vt